



2026:AHC:19091

HIGH COURT OF JUDICATURE AT ALLAHABAD
PUBLIC INTEREST LITIGATION (PIL) No. - 3909 of 2025

Kamlesh

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajeet Singh, Anil Kumar Yadav
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Sri Ajay Kumar Baranwal, learned standing counsel for the state-respondents and Sri Sudhir Bharti, learned counsel for the respondent-gaon sabha.

2. The instant public interest litigation has been filed for the following relief:-

"a. Issue a writ, order or direction in the nature of mandamus directing the State authorities i.e. respondent nos.2 & 3 to take necessary and lawful action with regard to removal of encroached of respondent no.5 of public utility land i.e. Khad Gaddha (Compost Pit) situated over Gata no.326 measuring area 0.096 Hectare, situated in Village Sisvaniya Bishun, Tappa Lehara, Tehsil Nautanwa, District Maharajganj in the interest of the public at large."

3. This Court directed the learned standing counsel to obtain instruction in the matter.

4. In compliance of the order of this Court dated 6.1.2026, instruction dated 27.1.2026, sent by the S.D.M., Nautanwa, Maharajganj is taken on record.

5. Learned standing counsel on the basis of the instruction submitted that the village is under consolidation operation, as such, public interest litigation cannot be entertained.

6. Since the village is under consolidation operation, as such, the instant public interest litigation cannot be entertained.

7. No interference is required in the matter.

8. The public interest litigation is accordingly dismissed.

January 28, 2026
C.Prakash

(Chandra Kumar Rai,J.)